

**The Minister of Health (Dr. Sushila Nayar):** (a) and (b). 2509 cases of Tuberculosis were reported in respect of Central Government servants and members of their families covered by the Central Government Health Scheme during the year 1963. Separate figures for Central Government servants and their families are not maintained. Most of the Government servants and members of their families in Delhi are covered by the Central Government Health Scheme. Figures in respect of Government servants and members of their families not covered by this Scheme are being collected and a statement furnishing the requisite information will be laid on the Table of the Sabha in due course.

(c) No. Full facilities for investigations, specialist consultation and treatment (including hospitalisation) are provided at Government cost.

#### Palai Central Bank

**1174. Shri Warior:** Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 328 on the 10th September, 1964, and state when the liability of the Palai Central Bank in liquidation for the income-tax for the period 1959-63 will be finally determined?

**The Minister of Finance (Shri T. T. Krishnamachari):** It is expected that the income-tax liability of the Palai Central Bank (in liquidation) for the period 1959-1963 will be determined by the Income-tax Officer by the end of the current financial year.

#### Homoeopathic System of Medicine

**1175. Dr. B. N. Singh:** Will the Minister of Health be pleased to state:

(a) whether Government have under consideration any proposal to bring forth a comprehensive legislation by way of standardising the teaching and practising in the

Homoeopathic system of medicine in the country on the lines of the existing legislation relating to the Allopathic system of medicine; and

(b) if so, when?

**The Minister of Health (Dr. Sushila Nayar):** (a) No.

(b) Does not arise.

#### Board of Homoeopathic system of Medicine

**1176. Dr. B. N. Singh:** Will the Minister of Health be pleased to state:

(a) the conditions laid down by the Board of Homoeopathic System of Medicine, Delhi for recognising Homoeopathic Educational Institutions in Delhi;

(b) whether it is a fact that since the enactment of Homoeopathic Act in 1956 the Board has not held any single Examination for registration of Homoeopaths; and

(c) whether the Board has submitted any Achievement Reports to Government since its inception and if so, how many, and what is the latest report?

**The Minister of Health (Dr. Sushila Nayar):** (a) Under Section 31 of the Delhi Homoeopathic Act, 1956, the Board of Homoeopathic System of Medicine, Delhi may grant recognition to any institution imparting instructions to students for preparing them for the qualifying examination if it is satisfied that the instructions imparted in such institutions come up to the standard required for such recognition.

(b) The Act does not prescribe any separate examination for registration of homoeopaths and as such the question of holding such examination does not arise.

(c) No. The Board however sends the minutes of its meetings to the Delhi Administration. According to